

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

MR. DEPUTY SPEAKER: The Minister may now move that the Bill be passed.

PROF. MADHU DANDAVATE: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

SHRI SONTOSH MOHAN DEV: (Tripura, West) Sir, now they should agree that this is what is called contracting help to the Government. They should appreciate it.

16.00 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL)
1990-91

[English]

MR. DEPUTY SPEAKER: Now, we will take up the next item, that is Item No. 18.

Demands for Supplementary Grants (General) for 1990-91 submitted to the Vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grants submitted to the Vote of the house	
		Revenue Rs.	Capital Rs.
1	2	3	
	MINISTRY OF ENERGY		
20	Department of Power	33,00,000	..
22	MINISTRY OF ENVIRONMENT AND FORESTS Ministry of Environment and Forests	5,00,00,000	..
26	MINISTRY OF FINANCE Payment to Financial Institutions	21,58,00,000	..

DR. THAMBI DURAI (Karur): Sir, now it is 4 O'clock. I would like to know whether it is possible to pass the Supplementary Demands for Grants within 15 minutes.

MR. DEPUTY SPEAKER: Yes, Yes. Now, the House will take up discussion and voting on the Supplementary Demands on the Supplementary Demands for Grants (General) for 1990-91. Motion moved:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending 31st day of March, 1991 in respect of the following demands entered in the second column thereof—Demand Nos. 20, 22, 26, 47, 71, 75, 76, 78, 83 and 90."

1	2	3
	MINISTRY OF HUMAN RESOURCE DEVELOPMENT	
47.	Department of Education	3,00,000 ..
	MINISTRY OF SURFACE TRANSPORT	
71.	Roads	.. 1,00,000
	MINISTRY OF URBAN DEVELOPMENT	
75.	Urban Development and Housing	.. 2,13,00,000
76.	Public Works	.. 7,07,00,000
	MINISTRY OF WATER RESOURCES	
78.	Ministry of Water Resources	1,00,000 ..
	DEPARTMENT OF OCEAN DEVELOPMENT	
83	Department of Ocean Development	.. 1,00,000
	UNION TERRITORIES WITHOUT LEGISLATURE	
90.	Delhi	6,00,000 ..

MR. DEPUTY SPEAKER: I do not think any member is moving his cut motion.

[Translation]

SHRI RAM NAIK (Bombay, North): Mr. Deputy Speaker, Sir, we do not want to move our Motions, but we certainly want the assurance that we shall get the reply to our cut motions from the hon. Minister. This much assurance will do.

[English]

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): I assure that everyone who has moved the cut motion will be sent a letter in reply.

SHRI MANORANJAN BHAKATA (Andaman & Nicobar Islands): Sir, the hon. Prime Minister has circulated a letter to all the Members of Parliament regarding some of the achievements of the present Government and in that letter he has men-

tioned about the extension of transport subsidy to the North-Eastern Region, to some of the special backward area. But I understand that the Ministry of Finance has not issued any notification so far and that is why this transport subsidy scheme is not implemented.

PROF. MADHU DANDAVATE: I will examine that question.

[Translation]

SHRI MITRA SEN YADAV (Faizabad): I want to tell the hon. Minister that I am not moving any Cut Motion. I want to congratulate him for presenting a review on the performance of the first three months of the financial year and effecting economy, but I know that when the production increases, the prices decrease. The production of foodgrains and sugar has increased but the prices are soaring high. The more we are trying to cure, the disease is

aggravating. After all what is the reason behind this price rise? Will the hon. Minister.....

PROF. MADHU DANDAVATE:
 A full length debate has been held in the House on this issue.

SHRI MITRA SEN YADAV: I want to tell the hon. Minister that as long as you continue to advance money from the Banks—which actually belong to the people,—to the wholesale traders, they will continue to board the goods, and burden us with price rise. Therefore, my submission is that money advanced to the wholesale traders should be recovered without interest and consequently the prices will come down.

PROF. MADHU DANDAVATE:
 We have made a beginning in this direction.

[English]

MR. DEPUTY SPEAKER: I am now putting the Demand for Supplementary Grants, (General) for 1990-91 to the vote of the House. The question is:

“That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending 31st day of March, 1991 in respect of the following demands entered in the second column thereof. Demand Nos. 20, 22, 26, 47, 71, 75, 76, 78, 83 and 90.”

The Motion was adopted.

16.04 hrs.

APPROPRIATION (NO. 3) BILL*

[English]

MR. DEPUTY SPEAKER: We will now take up the next item, that is, Item No. 19. Prof. Madhu Dandavate to introduce a Bill.

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1990-91.

MR. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1990-91.”

The Motion was adopted.

PROF. MADHU DANDAVATE: I introduce** the Bill.

MR. DEPUTY SPEAKER: The Minister may now move that the Bill be taken into consideration.

PROF. MADHU DANDAVATE: Sir, I beg to move:**

“That the bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1990-91 be taken into consideration.”

MR. DEPUTY SPEAKER: Motion moved—

“That the Bill to authorise payment and appropriation of certain further sums from and out

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**Introduced/Moved with the recommendation of the President.